

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 371 OF 2017 &
IA NO. 599 OF 2017**

Dated: 6th December, 2017

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Punjab Energy Development Agency (PEDA)

.... Appellant(s)

Vs.

**Punjab State Electricity Regulatory Commission (PSERC) &
Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Aditya Grover

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

Ms. Neha Garg for R-2

Mr. Anurag Sharma for R-3

ORDER

It is submitted by learned counsel for the appellant that the companion matter being Appeal No. 280 of 2017 has already been admitted.

In view of the fact that the companion matter has been admitted, admit this appeal. Issue notice. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1, Ms. Neha Garg takes notice on behalf of Respondent No.2 and Mr. Anurag Sharma takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **06.02.2018**. In the meantime, learned counsel for the respondents may file reply on or before 04.01.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/tpd